

CWP-PIL-100-2024 (O&M)

Anjali Kukar and others

Vs.

Bar Council of Punjab and Haryana through its Chairman and others

Present : Ms. Anjali Kukar (petitioner No.1 in person) and
Mr. Davinder Singh (petitioner No.4 in person).

Mr. Avinit Avasthi, Advocate,
for respondent No.1.

Mr. Pankaj Bhardwaj, Advocate,
for respondent No.2.

Mr. Swaran Singh Tiwana – respondent No.3 in person.

Mr. Manish Bansal, Public Prosecutor, UT Chandigarh, and
Mr. Navjit Singh, Advocate.

Mr. Shekhar Verma, Addl. Advocate General, Punjab.

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CM-83-CWPIL-2024

Reply on behalf of respondent No.1 – Bar Council of Punjab and Haryana along with Annexures R-1 to R-8 in response to CM-78-CWPIL-2024 filed by respondent No.2 is taken on record.

Civil Miscellaneous applications stand disposed of.

CM-82-CWPIL-2024

This application has been filed by the petitioners expressing threat perception to their property, person and dignity arising from the unfortunate circumstances which have arisen in the present case.

Learned counsel appearing on behalf of the Union Territory, Chandigarh as well as the State of Punjab are directed to seek instructions on the nature and extent of threat perception perceived by the petitioners and file their respective reports in that regard by the next date of hearing.

Till the filing of the reports, the Union Territory, Chandigarh as well as the State of Punjab, are directed to provide protection to the property, dignity and person of the petitioners arising out of the circumstances prevailing in the present case.

CWP-PIL-100-2024

Mr. Avinit Avasthi, Advocate, appearing on behalf of the Bar Council of Punjab and Haryana (respondent No.1), informs that the proceedings as regards allegations of sexual harassment against respondent No.2 and regarding embezzlement of funds of the Bar Association against respondents No.2 and 3 are being conducted on day to day basis. He assures that these proceedings shall be concluded as expeditiously as possible.

This Court is of the considered view that this matter should be brought to its logical end as early as possible to avoid any further complication in the matter. A pivotal role has to be played by the Bar Council, which is the mother body of all the Advocates registered and practicing in Union Territory Chandigarh as well as both the States of Punjab and Haryana. The Bar Council has to rise to the occasion and conclude the proceedings so as to uphold the dignity of the legal profession with the ultimate object of preserving and nurturing the honour and glory of this great institution – the Punjab & Haryana High Court.

Reply on behalf of the petitioners, filed in Court today, in response to CM-78-CWPIL-2024 filed by respondent No.2, is taken on record.

Mr. Swaran Singh Tiwana – respondent No.3 informs that on 02.07.2024, the General House meeting of Punjab and Haryana High Court Bar Association was convened and it was resolved to constitute a Grievance

Committee, consisting of five designated Senior Advocates, to resolve the stalemate. We hope and expect that this step taken by the Punjab and Haryana High Court Bar Association on 02.07.2024 will be taken to its logical end by amicably settling the matter.

List on 30.07.2024.

In the meanwhile, respondents No.2 and 3 may also respond to CM-82-CWPIL-2024.

The resolution dated 02.07.2024 passed by the Bar Association be placed on record.

(SHEEL NAGU)
CHIEF JUSTICE

(VIKAS SURI)
JUDGE

July 15, 2024
ndj